

X
ITEM NO.20

COURT NO.3

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20367/2009

(From the judgement and order dated 08/12/2008 in RFA No.97/2001 of The
HIGH COURT OF KARNATAKA AT BANGALORE)

I.S.SIKANDAR (D) BY LRS.& ORS. Petitioner(s)

VERSUS

K.SUBRAMANI & ORS. Respondent(s)

Date: 09/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Vijay Kumar Pardesi, Adv.

For Respondent(s) Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the written request circulated by learned
counsel for the petitioners seeking adjournment on the ground that
Shri P.V.Shetty, learned senior counsel, who is to argue the case,
has not come to the Court due to some personal reasons, hearing of the
case is adjourned.

List after the ensuing summer vacation.

| (Parveen Kr.Chawla)
| Court Master
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| | (Phoolan Wati Arora)
| | Court Master
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